

CORRIGENDUM
M/s ARS Energy Private Ltd.
EXTENSION OF TIME FOR SUBMISSION OF EOI

We had published Form G dated 18.9.2025 which specified timeline for submission of EOI as 03/10/2025. Now, the Committee of Creditors, has approved extension time for submission of EOI by further 7 days. Accordingly, the timeline given in the Form G published stands modified as below:

Various Timelines	Original timeline as per Form G	Revised Timeline
Last date for receipt of expression of interest	03/10/2025	10/10/2025
Date of issue of provisional list of Prospective Resolution Applicants	08/10/2025	15/10/2025
Last date for submission of objections to provisional list	13/10/2025	20/10/2025
Date of issue of final list of prospective resolution applicants	23/10/2025	30/10/2025
Date of issue of information memorandum, evaluation matrix and request for resolution plans to PRAs	09/10/2025	16/10/2025
Last date for submission of Resolution Plans	08/11/2025	15/11/2025

s/d


Smt. Ramanathan Bhuvaneshwari,
Resolution Professional

For **M/s ARS Energy Private Ltd.**

IP Registration No: IBBI/IPA-002/IP-N00306/2017-18/10864
03.10.2025/ Bengaluru

IDBI Bank
CIN:L6590M H2004001148838

Dharmavaram Branch
Dharmavaram

BY REGISTERED POST WITH ACKNOWLEDGEMENT DUE
Ref No. IDBI/SARFAESI-PSNV/JA/2025-26/99597069 Date: 19-09-2025
ADDRESSEE No.1: M/s.Papanna Bricks Factory [“the Firm” or “the Borrower”] Sy.No: 595, Ginnaju Colony, Dharmavaram, Sri Sathya Sai District, Andhra Pradesh – 515 671 A D D R E S S E E
No.2: Shri. K. Papanna [“the Proprietor”, “the Mortgage” and “the Guarantor”] D. No. – 28-170, Maruthi Nagar Dharmavaram, Sri Sathya Sai District, Andhra Pradesh – 515 671.Also at M/s.Papanna Bricks Factory D.No: 31-1091, Teachers Colony Dharmavaram, Anantapur District, Andhra Pradesh – 515 672.

Dear Sir/Madam,
Notice of Sale of Immoveable Secured Assets of Shri. K Papanna situated at Dharmavaram, Sri Sathya Sai Dist. PIN- 515671, in the state of Andhra Pradesh under SARFAESI Act, 2002
The undersigned being the Authorised Officer of IDBI Bank Limited (IDBI Bank) give notice to you as under;

The undersigned as an Authorised Officer of IDBI Bank, in exercise of powers conferred under Section 13(12) of the **Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002** (“the Act”), issued Demand Notice under Section 13 (2) of the Act read with Rule 3 of Security Interest (Enforcement) Rules 2002 (“the Rules”) dated 29-05-2023 to you to repay the amount mentioned in the Notice being **Rs.26,46,650.99** (Rupees Twenty Six Lakhs Forty Six Thousand Six Hundred And Fifty And Ninety Nine Paisa Only) towards the outstanding dues in respect of the Financial Assistance as on **15.05.2023** together with expenses, charges and further interest thereon with effect from **16.05.2023** within **60 days** from the date of the said notice. As you failed to repay the aforesaid amount, the undersigned in exercise of powers conferred under Section 13 (4) of the Act read with the Rules 8(1) of the Rules, took over the possession of the immovable secured assets of the Borrower situated at Dharmavaram, Sri Satya Sai District, on **26.10.2023**, the details of immovable secured asset are mentioned in Annexure hereto. The undersigned has issued the Possession Notice in compliance of Rule 8 (1) and Rule 8 (2) of the Rules and published the same in Visalandra (Telugu) and The Business Standard (English) News Papers dated **01.11.2023**.

Pursuant to taking over possession of the immovable secured assets of the Borrower, the undersigned propose to sell them. Accordingly, notice is hereby given to you under Rules 8 (6) of the Rules that the above mentioned immovable secured asset shall be sold after 30 days from the date of this notice by adopting any of the following methods mentioned in Rule 8 (5) of the Rules: (a)by obtaining quotations from the parties dealing in the secured assets or otherwise interested in buying such assets; or (b)by inviting tenders from the public; or (c)by holding public auction including through e-auction mode; or (d)by private treaty
However, you may pay the entire outstanding dues of **Rs.34,85,466.99** (Rupees Thirty Four lakhs Eighty Five Thousand Four Hundred And Sixty Six And Ninety Nine paisa Only) as on **18.09.2025** together with further interest thereon with effect from 19.09.2025 and take back the possession of the immovable secured assets in question within the time limit specified herein above. In case you fail to pay the aforesaid amount, **within 30 days** from the date of this Notice, the undersigned would be at liberty to proceed with the sale of the immovable secured assets by adopting any of the aforesaid methods as may be required in the best interest of IDBI Bank. Please note that this notice is issued to you in terms of the Rule 8 (6) of the Rules. Please acknowledge receipt.

ANNEXURE
(Details of Immoveable Secured Assets)
The Mortgaged Asset: (Assets owned and mortgaged by Shri. K Papanna as per Registered MODT vide Doc No. 7781/2022)**Part-I** - All that part And Piece of Residential Site Property Measuring 2.88 Cents, Plot No:15, Sy.No:595, 27 Ward, Near D No.27-828, Ginnaju Colony area, Side Of Dharmavaram –Pothugunta Road, Dharmavaram, Sri Sathya sai District Pin-515671, in the State of Andhra Pradesh within the Following boundaries: East:Plot No.14 of HariKrishna;West:Land of Kuruba Dasari Pothanna;North:Land of Sreerama Chidambarrappa and Others;South:20 Ft. Road. **Part-II** -All that Part and Piece of Residential Site Property Measuring 5.82 Cents, Plot No.40, Sy.No:595, 27 Ward, Near D No.27-828, Ginnaju Colony area, Side Of Dharmavaram –Pothugunta Road, Dharmavaram, Sri Sathya sai District. PIN-515671, in the State of Andhra Pradesh within the Following Boundaries:East:Plot No.39 of HariKrishna;West:Land of Kuruba Dasari Pothanna;North:20 Feet Wide Road;South:Plot No:16 Together with all structures thereon and all things attached to the earth or permanently fastened to anything attached to earth.

Date: 04-10-2025 Sd/-Authorised Officer
Place: Dharmavaram IDBI Bank Limited

CORRIGENDUM
M/s ARS Energy Private Ltd.
EXTENSION OF TIME FOR SUBMISSION OF EOI

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Last date for submission of objections to provisional list	13/10/2025	20/10/2025
Date of issue of final list of prospective resolution Applicants	23/10/2025	30/10/2025
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Last date for submission of Resolution Plans	08/11/2025	15/11/2025

Sd/- Smt.Ramanathan Bhuvaneshwari,Resolution Professional
For M/s ARS Energy Private Ltd.
Place: Bengaluru IP Registration No: IBBI/PA-002/IP-N00306/2017-18/10864

U GRO Capital Limited
4th Floor, Tower 3, Equinox Business Park, LBS Road, Kurla, Mumbai 400070

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES
E-AUCTION SALE NOTICE OF 15 DAYS FOR SALE OF IMMOVABLE ASSET(S) [“SECURED ASSET(S)”] UNDER THE SECURITIZATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 READ WITH PROVISIO TO RULE 8 AND 9 OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002.

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described Secured Asset(s) mortgaged / charged to **U GRO Capital Limited (“Secured Creditor”)**, the possession of which has been taken by the authorised officer of Secured Creditor, will be sold on “As is what is” and “As is where is” and “Whatever there is” on the date and time mentioned herein below, for recovery of the dues mentioned herein below and further interest and other expenses thereon till the date of realization of amount, due to Secured Creditor from the Borrower(s) and Guarantor(s) mentioned herein below. The Reserve Price, Earnest Money Deposit (EMD) and last date of EMD deposit are also mentioned herein below:

Sl. No.	Details of Borrower(s)/ Guarantor(s)	Details of Demand Notice	Details of Auction
1.	1. Jai Durga Cloth Iron and Packing 2. Masarupalli Laxmi 3. Masarupalli Lavaraju Loan Account Number: UGVGZTH0000007526	Date of Notice: 09-01-2025 Outstanding Amount: Rs. 24,46,917.42/-	Reserve Price ₹ 37,62,348.00/- EMD ₹ 3,76,235.00/- Last date of EMD Deposit 20-10-2025 Date of Auction 21-10-2025 Time of Auction 11 AM to 01 PM Incremental Value Rs. 1,00,000/-

Description of Secured Asset(s): All that part and parcel of the immovable property bearing 154 Sq.Yds. or 128.76 Sq.Ms. together with Ground Floor 789 Sft. (27.3 x 28.9) RCC House bearing D.No.12-14, Elec. Service No.7070111674, near Electrical Office, covered by Survey No.145/1 of AGANAMPUDI village, Gajuwaka Mandal, within the limits of Greater Visakhapatnam Municipal Corporation, Visakhapatnam Dist. Registration District of Sub-Registrar of Lankalempati the total property boundaries and **Measurements by: North:** House of Shanapati Eswarrao **South:** House of Kottamuri Nageswararao **East:** Road **West:** House of Korrayi Demudu

For detailed terms and conditions of the sale, please refer to the link provided in U GRO Capital Limited/Secured Creditor's website. i.e. www.ugrocapital.com or contact the undersigned at authorised.officer@ugrocapital.com
Place: VISAKHAPATNAM
Date: 04.10.2025 Sd/- (Authorised Officer)
For UGRO Capital Limited

IDBI Bank
CIN:L6590M H2004001148838

Dharmavaram Branch
Dharmavaram

BY REGISTERED POST WITH ACKNOWLEDGEMENT DUE
Ref No. IDBI/SARFAESI-PSNV/JA/2025-26/97958806 Date: 19-09-2025
ADDRESSEE No.1 M/s. Lakshmidevi Silks [“the Firm” or “the Borrower”] D.No.6/548-A-1, Kesavanagar, Dharmavaram, Sri Sathya Sai District, Andhra Pradesh -515 671.
ADDRESSEE No.2 Smt. Seela Lakshmidevi [“ the Proprietor”, “the Mortgage” and “the Guarantor”] D.No.6/548/A/5,Kesava nagar, Dharmavaram , Sri Sathya Sai District, Andhra Pradesh-515 671.

Dear Sir/Madam,
Notice of Sale of Immoveable Secured Assets of Smt. Seela Lakshmidevi situated at Dharmavaram, Sri Sathya Sai Dist. PIN- 515671, in the state of Andhra Pradesh under SARFAESI Act, 2002
The undersigned being the Authorised Officer of IDBI Bank Limited (IDBI Bank) give notice to you as under;

The undersigned as an Authorised Officer of IDBI Bank, in exercise of powers conferred under Section 13(12) of the **Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002** (“the Act”), issued Demand Notice under Section 13 (2) of the Act read with Rule 3 of Security Interest (Enforcement) Rules 2002 (“the Rules”) dated 29.05.2023 to you to repay the amount mentioned in the Notice being **Rs.20,54,381.97** (Twenty Lakhs Fifty Four Thousand Three Hundred And Eighty one Rupees And Ninety Seven Paise Only) towards the outstanding dues in respect of the Financial Assistance as on **15.05.2023**, together with expenses, charges and further interest thereon with effect from **16.05.2023** within **60 days** from the date of the said notice. As you failed to repay the aforesaid amount, the undersigned in exercise of powers conferred under Section 13 (4) of the Act read with the Rules 8 (1) of the Rules, took over the possession of the immovable secured assets of the Borrower situated at Dharmavaram, Sri Satya Sai District, on **26.10.2023**, the details of immovable secured asset are mentioned in Annexure hereto. The undersigned has issued the Possession Notice in compliance of Rule 8 (1) and Rule 8 (2) of the Rules and published the same in Visalandra (Telugu) and The Business Standard (English) News Papers dated 01.11.2023.

Pursuant to taking over possession of the immovable secured assets of the Borrower, the undersigned propose to sell them. Accordingly, notice is hereby given to you under Rules 8 (6) of the Rules that the above mentioned immovable secured asset shall be sold after 30 days from the date of this notice by adopting any of the following methods mentioned in Rule 8 (5) of the Rules: (a)by obtaining quotations from the parties dealing in the secured assets or otherwise interested in buying such assets; or (b)by inviting tenders from the public; or (c)by holding public auction including through e-auction mode; or (d)by private treaty
However, you may pay the entire outstanding dues of **Rs.28,18,253.97** (Rupees Twenty Eight Lakhs Eighteen Thousand Two Hundred And Fifty Three And Ninety Seven paise Only) as on **18.09.2025** together with further interest thereon with effect from **19.09.2025** and take back the possession of the immovable secured assets in question within the time limit specified herein above. In case you fail to pay the aforesaid amount, **within 30 days** from the date of this Notice, the undersigned would be at liberty to proceed with the sale of the immovable secured assets by adopting any of the aforesaid methods as may be required in the best interest of IDBI Bank. Please note that this notice is issued to you in terms of the Rule 8 (6) of the Rules. Please acknowledge receipt.

ANNEXURE
(Details of Immoveable Secured Assets)
The Mortgaged Asset: (Assets owned and mortgaged by Smt. Seela Lakshmidevi as per Registered Gift Deed executed dated 19.10.2015 having Doc No: 3898/2015 and Registered Memorandum of Deposit of Title deed dated 05.10.2021 bearing Doc No: 1306/2021)
All That Part and Piece of Site & House With an Extent of 4.06 Cents, the Property Bearing Sy.No:385, Plot No:1(part), D No:6/548-A-1, 6th Ward, Near BSR Municipal School, Kadiri Gate Area, Kesava Nagar (Siva Nagar), Dharmavaram, Anantapur, Andhra Pradesh- 515671, Within SRD of Dharmavaram and RD of Hindupur, Anantapur District , in the State of Andhra Pradesh within the following boundaries : East:20 Feet Wide Road; West:Open Site Of Kavala Ramachandraiah; North:Open Site of Gunda Sanmuka Praveen; South:Open site of Kalvala Ram Kumar and Others.
Together with all structures thereon and all things attached to the earth or permanently fastened to anything attached to earth.

Date: 04-10-2025 Sd/-Authorised Officer
Place: Dharmavaram IDBI Bank Limited

IDBI Bank
CIN:L6590M H2004001148838

Dharmavaram Branch
Dharmavaram

BY REGISTERED POST WITH ACKNOWLEDGEMENT DUE
Ref No. IDBI/SARFAESI-PSNV/JA/2025-26/97967044 Date: 19-09-2025
Addressee No.1 Smt. Dasari Sharmila [“the Borrower” and “the Mortgage”] D.No.2/382, Syndicate Nagar, Anantpur Andhra Pradesh -515 004. Also at: Smt. Dasari Sharmila, D.No: 31-1030-1, Ram Nagar Dharmavaram, Sri Satya Sai District Andhra Pradesh 515671
Addressee No.2 Shri. Dasari Ashok[“the Co-Borrower”] D.No.2/382, Syndicate Nagar, Anantpur Andhra Pradesh -515 004.

Dear Sir/Madam,
Notice of Sale of Immoveable Secured Assets of Smt. Dasari Sharmila situated at Dharmavaram, Sri Sathya Sai Dist. PIN- 515671, in the state of Andhra Pradesh under SARFAESI Act, 2002
The undersigned being the Authorised Officer of IDBI Bank Limited (IDBI Bank) give notice to you as under;

The undersigned as an Authorised Officer of IDBI Bank, in exercise of powers conferred under Section 13(12) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 (“the Act”), issued Demand Notice under Section 13 (2) of the Act read with Rule 3 of Security Interest (Enforcement) Rules 2002 (“the Rules”) dated **04-10-2024** to you to repay the amount mentioned in the Notice being **Rs.14,87,470.29** (Rupees Fourteen Lakhs Eighty Seven Thousand Four Hundred And Seventy And Twenty Nine Paisa Only) towards the outstanding dues in respect of the Financial Assistance as on **10.07.2024**, together with expenses, charges and further interest thereon with effect from **11.07.2024** within 60 days from the date of the said notice. As you failed to repay the aforesaid amount, the undersigned in exercise of powers conferred under Section 13 (4) of the Act read with the Rules 8(1) of the Rules, took over the possession of the immovable secured assets of the Borrower situated at Dharmavaram, Sri Satya Sai District, on **05.04.2025**, the details of immovable secured asset are mentioned in Annexure hereto. The undersigned has issued the Possession Notice in compliance of Rule 8 (1) and Rule 8 (2) of the Rules and published the same in Prajasakthi (Telugu) and The Business Standard (English) News Papers dated 10.04.2025.

Pursuant to taking over **possession** of the immovable secured assets of the Borrower, the undersigned propose to sell them. Accordingly, notice is hereby given to you under Rules 8 (6) of the Rules that the above mentioned immovable secured asset shall be sold after 30 days from the date of this notice by adopting any of the following methods mentioned in Rule 8 (5) of the Rules: (a)by obtaining quotations from the parties dealing in the secured assets or otherwise interested in buying such assets; or (b)by inviting tenders from the public; or (c)by holding public auction including through e-auction mode; or (d)by private treaty
However, you may pay the entire outstanding dues of **Rs. 17,01,066.29** (Rupees Seventeen Lakhs One thousand And Sixty Six And Twenty Nine Paisa Only) as on **18.09.2025** together with further interest thereon with effect from **19.09.2025** and take back the possession of the immovable secured assets in question within the time limit specified herein above. In case you fail to pay the aforesaid amount, **within 30 days** from the date of this Notice, the undersigned would be at liberty to proceed with the sale of the immovable secured assets by adopting any of the aforesaid methods as may be required in the best interest of IDBI Bank. Please note that this notice is issued to you in terms of the Rule 8(6) of the Rules. Please acknowledge receipt.

ANNEXURE
(Details of Immoveable Secured Assets)
(A)The Mortgaged Assets: (Assets owned and mortgaged by Smt. Dasari Sharmila as per Registered MODT vide Doc No. 1502/2022)
All that part and piece of House Site Property With An Extent of 3.00 Cents, the Land Bearing bearing Sy.No: 494-3, Near Door No.28-897, Ward No. 28, Rajendra Nagar, Dharmavaram Municipality, Dharmavaram, Sri Sathya Sai Dist. PIN-515671, in the state of Andhra Pradesh within the following boundaries: East:18 Feet wide Road; West:Open Site With An Extent Of 3.0 Cents of Pamseyi Prasad and Middle Sreeramulu; North:Open Site With An Extent Of 3.0 Cents of Thondamala Vasantha; South:Open Site With An Extent Of 3.0 Cents of Yarramala Subramanyam.
Together with all structures thereon and all things attached to the earth or permanently fastened to anything attached to earth.

Date: 04-10-2025 Sd/-Authorised Officer
Place: Dharmavaram IDBI Bank Limited



Muthoot Finance

GOLD AUCTION NOTICE

Registered Office: Muthoot Finance Limited, NH Bypass, Palariavtom, Kochi-682 028, Kerala, India. CIN: L65910KL1997PLC011300, Ph:-91 484 4804000, 2396884, 2394712. mails@muthootgroup.com, www.muthootfinance.com

GSTN - 37AABCT0343B1ZX

Notice is hereby given for the information of all concerned that Gold Ornaments pledged with under mentioned branches of the company, which were overdue for redemption and which have not been redeemed so far in spite of repeated notices, will be auctioned at the concerned Taluk Auction centers as per the details given below. In any case if the auction could not be conducted on the below said date, the Auctioneer is having the right to postpone the auction to following 2nd auction dates or on subsequent dates at given centers without any further notice. Any change in auction date will be published at the place of auction.

1st auction date : 10.10.2025,10:00AM, Auction Centre : Muthoot Finance Ltd,7-7-41,Upstairs, Sunku A.Nagaraju Plaza, V.D. Road (Hindupur Taluk). | 2nd auction date : 22.10.2025,04:00PM, Auction Centre : Muthoot Finance Ltd,#15-806 Sreekantam Circle R.F.Road (Anantapur District). HINDUPUR-STATION ROAD(4400)- MAL- 10256, 11923, HINDUPUR(0678)- MSL- 25522, 29445, ZIL- 50, Low Quality/Low touch/Insufficient weight deduction accounts details-HINDUPUR-STATION ROAD(4400)- MHL- 5040, MPL- 735, 819, HINDUPUR(0678)- MSL- 38273,

1st auction date : 10.10.2025,12:00PM, Auction Centre : Muthoot Finance Ltd,Ptr Complex Door No: 286-1A, Sai Nagar (Madakassira Taluk). | 2nd auction date : 22.10.2025,04:00PM, Auction Centre : Muthoot Finance Ltd,#15-806 Sreekantam Circle R.F.Road (Anantapur District). MADAKASIRA - (AP)(4215)- MAL- 8176, 10647, 11755, 11809, MSL- 14817, ZIP- 108, MAL- 10542, ZIP- 165, Low Quality/Low touch/Insufficient weight deduction accounts details-MADAKASIRA - (AP)(4215)- MHL- 3927,

1st auction date : 10.10.2025,04:00PM, Auction Centre : Muthoot Finance Ltd Survey No 530/2, Sri Sathya Sai Narasanna Complex,Dharmavaram Road, Near Nehru Circle, Kothacheruvu (P.O), Anantapur District (Penukonda Taluk). | 2nd auction date : 22.10.2025,04:00PM, Auction Centre : Muthoot Finance Ltd,#15-806 Sreekantam Circle R.F.Road (Anantapur District). KOTHACHERUVU - (AP)(5106)- MBL- 19, MSL- 764,

1st auction date : 09.10.2025,12:00PM, Auction Centre : Muthoot Finance Ltd,#15-806 Sreekantam Circle R.F.Road (Anantapur Taluk). | 2nd auction date : 22.10.2025,04:00PM, Auction Centre : Muthoot Finance Ltd,#15-806 Sreekantam Circle R.F.Road (Anantapur District). ANANDHAPUR(0623)- MAL- 14892, MHL- 474, 569, MML- 2020, MSL- 71420, ANANTAPUR - RAMACHANDRA NAGAR(3571)- MAL- 4374, ZIP- 17, ANANTAPUR - VIDYUT NAGAR(4011)- MAL- 9832, 9835, 9874, 10258, MHL- 755, MSL- 33389, ZIP- 18, ANATAPUR-RAM NAGAR(2450)- ZIL- 88, ANATAPUR-SAPTHAGIRI CIRCLE(2451)- MAL- 10767, MHL- 319, ANATHAPUR - DCMS ROAD(3376)- MAL- 3870, MHL- 51, GUNTAKAL(AP)(1752)- MAL- 14523, KADIRI(AP)(1940)- MAL- 19982, 20170, 20278, 20317, 20736, 20820, MBL- 9550, 9552, MHL- 367, 733, MML- 3700, SRS- 120, ZIP- 44, KALYANDURG-(AP)(2617)- MAL- 30744, 30760, 30779, 31176, 31614, 32251, 32628, 33006, 33087, 33193, 33255, 33578, 34216, MHL- 279, 526, 736, MML- 5571, MSL- 46929, MSL- 47433, 47469, PENUKONDA-(AP)(2620)- MAL- 14770, TADIPATRI - TALUK OFFICE ROAD(4466)- MAL- 6294, TADIPATRI(AP)(1935)- MAL- 17202, MBL- 9428, 9562, ZIP- 36, 37, 48, Low Quality/Low touch/Insufficient weight deduction accounts details-ANANDHAPUR(0623)- MAL- 17908, MHL- 5533, MPL- 318, 723, MSL- 76792, ANANTAPUR - RAMACHANDRA NAGAR(3571)- MSL- 18177, 20088, ANANTAPUR - VIDYUT NAGAR(4011)- MHL- 9743, ANATAPUR-RAM NAGAR(2450)- HVR- 185, MAL- 11512, MHL- 6763, MLM- 913, MPL- 1182, ZIL- 90, ANATAPUR-SAPTHAGIRI CIRCLE(2451)- MSL- 39321, SRS- 455, ANATHAPUR - DCMS ROAD(3376)- MSL- 20511, GOOTY(AP)(2437)- MSL- 27540, 27541, GUNTAKAL(AP)(1752)- MSL- 34112, 34680, KADIRI(AP)(1940)- MAL- 24676, 24677, 24678, MHL- 6298, 6299, MSL- 61821, 63015, 63207, 65208, 65209, 65210, 65349, KALYANDURG-(AP)(2617)- LMS- 561, MSL- 62373, 62401, 62425, 62502, NARPALA - (AP)(5105)- MSL- 5149, PAMIDI - (AP)(3900)- MHL- 6014, MPL- 833, TADIPATRI - TALUK OFFICE ROAD(4466)- MHL- 4318,

1st auction date : 09.10.2025,12:00PM, Auction Centre : Muthoot Finance Ltd,#15-806 Sreekantam Circle R.F.Road (Anantapur Taluk). | 2nd auction date : 21.10.2025,11:00AM, Auction Centre : Muthoot Finance Ltd,No 30-127,First Floor.Amakrishna Loadge.Sg Road.Jadcherla.509301, Mehboobnagar, Telangana (Mahabob Nagar District). MAHABOOB NAGAR - PADMAVATHI COLONY(3388)- IPL- 464, ZIP- 20,

1st auction date : 15.10.2025,02:00PM, Auction Centre : Muthoot Finance Ltd,#6-14-2 R.S.Road Kothapeta (Dhone Taluk). | 2nd auction date : 21.10.2025,01:00PM, Auction Centre : Muthoot Finance Ltd,D No2-41-Kb 3 Upstairsopp Sreenivas Opticalsn.K Roadnandiyal (Nandyal District). DHONE - (AP)(3115)- ZIP- 38,

1st auction date : 13.10.2025,04:00PM, Auction Centre : Muthoot Finance Ltd,D No 4-229-8 Kurnool Road Bethamcherla Ph 08516-273666 (Bethamcherla Taluk). | 2nd auction date : 21.10.2025,01:00PM, Auction Centre : Muthoot Finance Ltd,D.No-40/838 First Floor Near Sbi Main Branch N.R Pet Park Road Kurnool , Kurnool ,Andhra Pradesh-518001 (Kurnool District). BETHAMCHERLA - (AP)(3701)- MAL- 12813, 12847, 13134, MSL- 16906, 16986, Low Quality/Low touch/Insufficient weight deduction accounts details-BETHAMCHERLA - (AP)(3701)- MHL- 5738, MSL- 22925, 23207, 23452,

1st auction date : 14.10.2025,02:00PM, Auction Centre : Muthoot Finance Ltd,D No 7-10-100.Travelers Bunglow Road.State Bank Of India Upstairs.Alagada (Allagadda Taluk). | 2nd auction date : 21.10.2025,01:00PM, Auction Centre : Muthoot Finance Ltd,D.No-40/838 First Floor Near Sbi Main Branch N.R Pet Park Road Kurnool ,Kurnool ,Andhra Pradesh-518001 (Kurnool District). ALLAGADDA - (AP)(3503)- MAL- 8196, 9098, MBL- 3205, MSL- 18495, 18997,

1st auction date : 14.10.2025,12:00PM, Auction Centre : Muthoot Finance Ltd,D No2-41-Kb 3 Upstairsopp Sreenivas Opticalsn.K Roadnandiyal (Nandyal Taluk). | 2nd auction date : 21.10.2025,01:00PM, Auction Centre : Muthoot Finance Ltd,D No2-41-Kb 3 Upstairsopp Sreenivas Opticalsn.K Roadnandiyal (Nandyal District). BANAGANAPALLI - (AP)(3542)- MDL- 284, 285, NANDYAL(0688)- IPL- 1032, MAL- 11496, MSL- 52533, 53220, ZIP- 29, Low Quality/Low touch/Insufficient weight deduction accounts details-BANAGANAPALLI - (AP)(3542)- MSL- 15367,

1st auction date : 14.10.2025,10:00AM, Auction Centre : Muthoot Finance Ltd,D.No 1-125-Msr Complex Opp Apsrtc Atmakur (Atmakur Taluk). | 2nd auction date : 21.10.2025,01:00PM, Auction Centre : Muthoot Finance Ltd,D No2-41-Kb 3 Upstairsopp Sreenivas Opticalsn.K Roadnandiyal (Nandyal District). ATMAKUR-(AP)(2547)- MAL- 9900, 10198, 10302, 10369, MBL- 3947, MSL- 20033, SRS- 4, Low Quality/Low touch/Insufficient weight deduction accounts details-ATMAKUR-(AP)(2547)- MSL- 24796,

1st auction date : 09.10.2025,01:00PM, Auction Centre : Muthoot Finance Ltd,D.No 12-630-12 Beside Canara Bank Slv Market Darmavaram (Dharmavaram Taluk). | 2nd auction date : 22.10.2025,04:00PM, Auction Centre : Muthoot Finance Ltd,#15-806 Sreekantam Circle R.F.Road (Anantapur District). DHARMAVARAM - RTC BUS STAND(3372)- MAL- 15315, 16686, MBL- 7317, 7397, MHL- 253, 557, MSL- 27781, DHARMAVARAM-(AP)(2202)- MAL- 14520, 14793, 15691, KADIRI - VEMA REDDY CIRCLE(4770)- MAL- 1980, Low Quality/Low touch/Insufficient weight deduction accounts details-KADIRI - VEMA REDDY CIRCLE(4770)- MPL- 356, SRS- 290, 377,

1st auction date : 16.10.2025,02:00PM, Auction Centre : Muthoot Finance Ltd,D No 478.488.49 Nagar Kurnool (Nagar Kurnool Taluk). | 2nd auction date : 21.10.2025,11:00AM, Auction Centre : Muthoot Finance Ltd,D.No 478.488.49 Nagar Kurnool (Nagar Kurnool District). NAGAR KURNOOL-(AP)(2805)- MAL- 13843, 14156, 14305, 14463, MSL- 18044, Low Quality/Low touch/Insufficient weight deduction accounts details-NAGAR KURNOOL-(AP)(2805)- HDL- 185, MHL- 8735, 8773, MSL- 24904,

1st auction date : 11.10.2025,10:00AM, Auction Centre : Muthoot Finance Ltd,D.No 7-10-10A Rajeev Marg Beside Hdfc Bank S.S Complex Gadwal (Gadwal Taluk). | 2nd auction date : 21.10.2025,11:00AM, Auction Centre : Muthoot Finance Ltd,D.No 7-10-10A Rajeev Marg Beside Hdfc Bank S.S Complex Gadwal (Jogulamba Gadwal District). GADWAL - (AP)(3099)- MHL- 178,

1st auction date : 13.10.2025,12:00PM, Auction Centre : Muthoot Finance Ltd,D.No 77-185 Upstairs Opp Masjid Main Road Industrial Estate Kallur Krnool (Kallur Taluk). | 2nd auction date : 21.10.2025,01:00PM, Auction Centre : Muthoot Finance Ltd,D.No-40/838 First Floor Near Sbi Main Branch N.R Pet Park Road Kurnool ,Kurnool ,Andhra Pradesh-518001 (Kurnool District). KALLUR-(AP)(2694)- MAL- 9350, MSL- 14062,

1st auction date : 09.10.2025,10:00AM, Auction Centre : Muthoot Finance Ltd,D.No 1-0-143-1 1st Floor Laskshmi Bazar Rayadurg (Rayadurg Taluk). | 2nd auction date : 22.10.2025,04:00PM, Auction Centre : Muthoot Finance Ltd,#15-806 Sreekantam Circle R.F.Road (Anantapur District). RAYADURG-(AP)(2326)- MAL- 14046, 14523, 14664, 14900, 15400, 15626, 15627, 16213, MHL- 475, 576, MSL- 25939, ZIP- 61, Low Quality/Low touch/Insufficient weight deduction accounts details-RAYADURG-(AP)(2326)- MSL- 37058,

1st auction date : 15.10.202